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Title: Amendments made by Rajya Sabha to the Academy of Scientific and innovative Research Bill, 2011 (Amendments Agreed).

MADAM SPEAKER: Now, the Minister is to move that the amendments made by Rajya Sabha in the Academy of Scientific and Innovative Research Bill, 2011, as passed by Lok Sabha, be taken into consideration.

...(Interruptions)

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI VILASRAO DESHMUKH):  
Madam, with your permission, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to establish an Academy for furtherance of the advancement of learning and prosecution of research in the field of science and technology in association with Council of Scientific and Industrial Research and to declare the institution known as the Academy of Scientific and Innovative Research, to be an institution of national importance to provide for its incorporation and matters connected therewith or incidental thereto, be taken into consideration:-

CLAUSE 9 Academy open to all Castes, creed, race or class

1. That at page 7, for line 7, the following shall be substituted, namely:-

" (2) The Academy shall make"

2. That at page 7, line 11, after the word "citizens", the following shall be inserted, namely:-

"and any exemption from making such reservation under the proviso to clause (b) of section 4 of the Central Educational Institutions (Reservation in 5 of 2007 Admission) Act, 2006 shall not be applicable to this Academy."

MADAM SPEAKER: Motion moved:

"That the following amendments made by Rajya Sabha in the Bill to establish an Academy for furtherance of the advancement of learning and prosecution of research in the field of science and technology in association with Council of Scientific and Industrial Research and to declare the institution known as the Academy of Scientific and Innovative Research, to be an institution of national importance to provide for its incorporation and matters connected therewith or incidental thereto, be taken into consideration:-

CLAUSE 9

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"and any exemption from making such reservation under the proviso to clause (b) of section 4 of the Central Educational Institutions (Reservation in 5 of 2007 Admission) Act, 2006 shall not be applicable to this Academy."

SHRI GANESHTRAO NAGORAO DUDHGAONKAR (PARBHANI): Hon. Speaker, I thank you for giving me the opportunity to participate in this discussion.

Shri Vilasrao Deshmukh is one of the best parliamentarians. Both of us are residing in the same State, Maharashtra. He comes from Marathwada region and I also come from that side.

Hon. Minister has introduced in the Parliament a Bill to establish an Academy of Scientific and Innovative Research in

association with CSIR. It is a step forward in a country like India, for creating innovative research in science and engineering which will definitely strengthen the economy of the nation.

The knowledge economy is playing significant role in nation's development. The nation has already established the Central institutes like CSIR, NCL and a Central University, but they are nowhere in the ranking of world's academic institutions, which reflects the pathetic conditions of Indian education on the world scenario.

The Bill on the establishment of this Institute is silent about its location and number. The Academy of Scientific and Innovative Research Institute has powers to introduce all disciplines in science and technology under one roof at one place, but it is also desirable to introduce one such institute in each state in rural area, which will benefit to identify the talent and it would be nurtured to its highest potential for the development of the country.

MADAM SPEAKER: Please speak on the amendment. Do not speak for long.

SHRI GANESHRAO NAGORAO DUDHGAONKAR : Madam, I am taking part for the first time. So, please allow me.  
...(Interruptions)

MADAM SPEAKER: You have got so many papers. Are you going to read out all of them?

...(Interruptions)

SHRI GANESHRAO NAGORAO DUDHGAONKAR : No. I am going to speak only on two or three points.

MADAM SPEAKER: Okay. You talk on the amendments only.

...(Interruptions)

MADAM SPEAKER: This is his first speech. Let him speak.

Do not take long. Do not take advantage of that.

SHRI GANESHRAO NAGORAO DUDHGAONKAR : Madam, as suggested by the Standing Committee, the Institute should provide skilled manpower of technical capability to small and medium scale industries with non-degree programmes. It should also undertake to establish Science and Technology Park to meet the demands of industry for promoting their products.

Due to establishment of institutes, the youth of this nation -- who has immense potential -- will get an opportunity for pursuing innovative research in emerging areas of science and technology. The establishment of this academy will give a right direction and message to those academic fraternity among the students who are relentlessly searching to achieve their dreams in innovation, and will find a place for solace and thereby preventing brain-drain.

Such institutes, of high quality and standard, would definitely help to generate value-added products in agriculture and food grain industry through different organization and movement like Self-Help Group (SHG), which will generate employment in rural areas and also help harnessing the rural talent of the country.

The establishment of the academy is a good service to society in relation to science and technology. At the same time, the innovative researches carried out in various Central and State universities; Central institutes; Central and State Government colleges should be identified and given a status on par with such institutes.

Composition of academy of scientific and innovative research is one of the best as it is composed of persons of high calibre who are working in different strata of society and who have given a right direction to the masses.

Lastly, I am of the opinion that the establishment of such institutes would add to the academic development of the nation. Therefore, such institutes should get self-academic momentum to sustain its credibility on the educational scenario of the world. Otherwise, it would be a step in futile. Thank you.

MADAM SPEAKER: Thank you. Hon. Minister, do you have anything to say anything?

SHRI VILASRAO DESHMUKH: Madam, I am really thankful to the hon. Member because he was speaking mostly on the original Bill. But whatever suggestions he has made and the expectations that he has made from the Academy, I shall try my best to fulfil those aspirations.

I once again appeal to the House to agree to the Amendments.

श्री हवमदेव नारायण यादव (मधुबनी): महोदया, इसमें कुछ संवैधानिक गलती है।...(व्यवधान)

अध्यक्ष महोदया : उन्हें किसने समय दिया?

वेद!(व्यवधान)

अध्यक्ष महोदया : अभी तक हमने समय नहीं दिया है। किसी और ने दे दिया है और आप खड़े भी हो गए।

वेद!(व्यवधान)

डॉ. मुरली मनोहर जोशी (वाराणसी): आपने समय नहीं दिया मगर इन्होंने ले लिया है।...(व्यवधान)

अध्यक्ष महोदया : पता नहीं कैसा लेन-देन हो गया। स्पीकर को पता ही नहीं है।

वेद!(व्यवधान)

अध्यक्ष महोदया : ठीक है, बहुत संक्षेप में बोलिए।

वेद!(व्यवधान)

श्री हुवमदेव नारायण यादव : मैं केवल संविधान के शब्द की ओर ध्यान आकृष्ट करना चाहता हूँ। संविधान में शब्द दिया हुआ है ओबीसी (अदर बैकवर्ड क्लास)। उसकी जगह पर इन्होंने लिखा है - अनुसूचित जाति, जनजातियों और नागरिकों के अन्य सामाजिक और शैक्षिक रूप से पिछड़े व्यक्तियों। संविधान में व्यक्ति नहीं है, वर्ग है, अन्य पिछड़े वर्ग। व्यक्तियों का मतलब व्यक्ति हो जाएगा। अनुच्छेद के 15(4) और 16(4) में संविधान की जो भाषा है, वह वर्ग कहता है, व्यक्ति नहीं कहता, इसलिए इसे सुधार कर, इतना न लिखकर सीधे 'अन्य पिछड़े वर्गों' होना चाहिए। केवल इतना ही देने से यह संविधान की भाषा होगी।...(व्यवधान)

MADAM SPEAKER: Shri Shailendra Kumar, and you are the last speaker.

श्री शैलेन्द्र कुमार (कोशाम्बी): माननीय अध्यक्ष जी, आपने मुझे वैज्ञानिक और नवीकृत अनुसंधान अकादमी विधेयक, 2011 में बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ। मैं इस बिल के बारे में कहना चाहूँगा कि खंड 9, प्वाइंट 2 पर अकादमी महिलाओं, निशक्तताग्रस्त व्यक्तियों या समाज के कमजोर वर्गों के व्यक्तियों और विशेष रूप से अनुसूचित जातियों, अनुसूचित जनजातियों और नागरिकों के अन्य सामाजिक और शैक्षिक रूप से पिछड़े व्यक्तियों के नियोजन या प्रवेश के लिए विशेष उपबंध करेगी लिखा है। आपने जिस प्रकार एससी, एसटी, ओबीसी लिया है, मैं चाहूँगा कि इसमें एक संशोधन कर दें कि जो माइनॉरिटी के लोग हैं, उन्हें भी इसमें शामिल कर दें, तो मेरे ख्याल से इस बिल का मकसद पूरा हो जाएगा।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

MADAM SPEAKER: Hon. Minister, do you want to respond?

श्री विलासराव देशमुख : अध्यक्ष महोदया, माननीय सदस्य ने माइनॉरिटीज के बारे में अपनी बात रखी है।...(व्यवधान) कांस्टीट्यूशन में जो व्यवस्था है, उस तरह इस बिल में व्यवस्था नहीं की गयी है। भविष्य में इस बारे में सोचा जा सकता है।...(व्यवधान)

MADAM SPEAKER: The question is :

"That the following amendments made by Rajya Sabha in the Bill to establish an Academy for furtherance of the advancement of learning and prosecution of research in the field of science and technology in association with Council of Scientific and Industrial Research and to declare the institution known as the Academy of Scientific and Innovative Research, to be an institution of national importance to provide for its incorporation and matters connected therewith or incidental thereto, be taken into consideration:-

#### CLAUSE 9

1. That at page 7, for line 7, the following shall be substituted, namely:-

" (2) The Academy shall make"

2. That at page 7, line 11, after the word "citizens", the following shall be inserted, namely:-

"and any exemption from making such reservation under the proviso to clause (b) of section 4 of the

Central Educational Institutions (Reservation in Admission) Act, 2006 shall not be applicable to this Academy."

*The motion was adopted.*

CLAUSE 9

MADAM SPEAKER: Now, we shall take up Amendments made by Rajya Sabha.

The question is :

1. That at page 7, for line 7, the following shall be substituted, namely:-

" (2) The Academy shall make" (1)

2. That at page 7, line 11, after the word "citizens", the following shall be inserted, namely:-

"and any exemption from making such reservation under the proviso to clause (b) of section 4 of the Central Educational Institutions (Reservation in Admission) Act, 2006 shall not be applicable to this Academy." (2)

*The motion was adopted.*

MADAM SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the Academy of Scientific and Innovative Research Bill, 2011, as passed by Lok Sabha, be agreed to.

SHRI VILASRAO DESHMUKH: I beg to move:

"That the amendments, made by Rajya Sabha in the Bill, be agreed to."

MADAM SPEAKER: The question is:

"That the amendments, made by Rajya Sabha in the Bill, be agreed to."

*The motion was adopted.*

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